THE PUNJAB PARTNERSHIP (REGISTRATION OF FIRMS) RULES, 1932

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1. Short title.—These rules may be called the Punjab P Registration of Films) Rules, 1932.	'artnership
1-A. They small apply to the territories which immediately November, 1956 were comprised in the States of Punjab and Patie Punjab States Union.	before 1st la and East
2. Definitions.—In these rules unless there is anything repug Subject or context,—	grant in the
(a) The Act" means the "Indian Partnership Act, 1932";	and
(b) "Registrar" means the "Registrar of Firms".	
3. Form and verification of statements under Sections 58 and 60 of the Registrar under Sections 58 and 60 of the statements submitted to the Registrar under Sections 58 and 60 of the sections 58 and 6	nd 60.—The he Act shall
1. ins. by the Government Matification M 3134 (ATILLER 58/274-3, dated 23rd Se	ptember, 1958

in the manner indicated therein. verified

4. Form of intimations and notices under Sections 61, 62 and 63 Intimations and notices under Sections 61, 62 and 63 Intimations and notices under Sections 61, 62, 63(1) and 63(2) of the Act, shall respectively be in Forms III, IV V and VI annexed to these rules with such variations as may be necessary to suit each case

Register of firms.—The Register of Firms shall be in Form A annexed to these rules. The name of, and the particulars relating to, a firm shall be entered therein in the order of its registration on a separate page or pages as the case may be. Each firm shall be assigned a number in a consecutive series commencing and ending with a calender year, appote of every document filed shall be entered in the register in the page in pages allotted to the firm concerned and shall be signed by the Register.

6 Amendment of entries in Register.—When an entry made in the Register of Firms is to be amended, the amendment shall be shown by means of a suitable note in the red ink in the remarks column opposite to the entry concerned and the new entry shall be made at the end of the then existing entry or entries with suitable cross-references.

7. Protest against entries in Register.—Where any partner or other person interested makes a protest in writing to the Registrar disputing any entry made in the Register of Firms, the Registrar shall record each protest and make a reference thereto in red ink in the remarks column against the disputed

Solution to the Register of Firms.—(a) An index to the Register of Firms shall be prepared in English on loose sheets lettered alphabetically, and shall contain the particulars shown in Form B annexed to these rules. A fresh index shall be prepared for each calender year. The name of each firm shall be shall be prepared for each calculate year. The hall be indexed as soon as the entries relating thereto are made in the Register of

- (b) After all the firms registered in a year have been indexed, the index shall be checked by the Registrar who shall add a certificate in token of such check and the pages shall then be numbered in ink.
- (c) The index for each year shall, after the yearly check, be bound into volume or volumes or convenient size.
- 9. Certificate of registration and Elling of documents.—(a) Upon the registration of a firm, the Registrar shall grant to the firm a certificate in Form C annexed to these rules, and on the filing of any document required to be filed under the Act, he shall grant to the person filing it a certificate in Form
- (b) On every document filed under this Act, the Registrar shall endorse the following particulars, namely,-
 - (a) the number borne by the firm on the register;

(c) the description of the document

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- (d) the serial number of the document; and
- (e) the date of filing.

The Registrar shall also affix his signature and the seal of his office to such document.

- (c) If there is no pace on the document for entering the particulars referred to in clause (b), the entry shall be made on a separate paper which shall be attached to the document and a note of the fact shall be made on the document itself and signed by the Registrar.
- 10. Filing of Carlos A separate file shall be maintained in respect to firm, in wage of documents relating thereto, received from time to the firm, in wage of documents relating thereto, received from time to of as h firm, in which all documents relating thereto, received from time to time by the Registrar, situal stocked. No document shall be filed by the Registrar.
- 11. Account of a d receipt for fees.—An account of all fees received in the Registrar's Office si all be maintained therein.

A receipt in Form E shall be granted in respect of every fee received.

- 12. Inspection of original documents.—Any person interested in a firm may, on satisfying the Registrar of such interest and on payment of the hed fee, inspect the original documents relating to the firm filed with the Registrar.
- 13. Application of copies to be in writing.—Every application for a copy under Section 67 of the Act shall be in writing on judicial paper.
- 14. See!.—The seal used by the Registrar shall bear the words "Registrar of Firms, Punjab".
- 15. Preservation and elimination of registers and records.—The Register of Firms and index thereto shall be preserved permanently. All other records, including the statements referred to in Section 58 may be destroyed on the expiry of the five years from the date of the dissolution of the firm

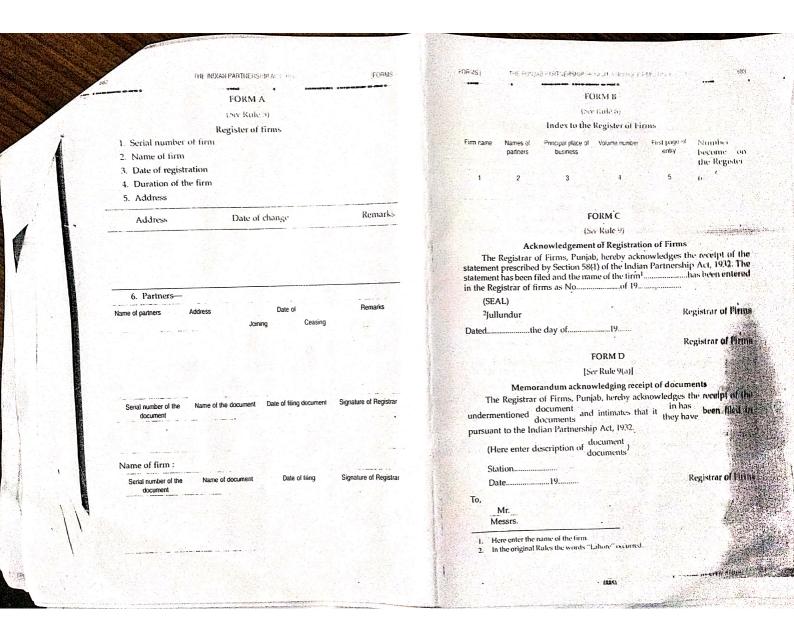
16. Translations to be furnished where original not in English.—If any document required to be filed under the Act or any portion of such document is not in the English language, a translation of such document or portion, certified as correct by at least one partner (or his authorised agent), shen be furnished along with each copy of such document or portion.

- 17. Office hours.—The office of the Registrar of Firms shall be open for business (Sundays and authorised holidays excepted) between the hours of 11.00 a.m. and 3.00 p.m., except on Saturdays, when it shall be open between the hours of 11.00 a.m. and 1.00 p.m.
- 18. Administration Report.—The Registrar shall submit to the State Government so as to reach them on or before the 15th of June in each year, a report on the working of the Indian Partnership Act, 1822

	n the name of the firm or in the incipal place of business		
Presented to the Registrar of I	나는 거래다. 이 이 1		
We, the undersigned, being the	he partners of the firm!hereby a pursuance of Section 60(1) of the Indian		
Name of Firm			
Previous name	New Name		
Principal	place of business		
Previous place	New place		
Station			
Date	Signature of the partners or their specially authorised agents		
hereby declare that the above state knowledge and belief.	years of age, ofreligion, do ment is true and correct to the best of my		
Date			
Witness	Signature		
	years of age, ofreligion, do ment is true and correct to the best of my		
Date			
Witness	Signature		
F	ORM III		
(See	Section 61)		
	Filing Fee Re. 1		
	ge in the place of business cipal place of business)		
	Registrar of Firms for filing by		
Under Section 61 of Indian P	artnership Act, 1932, intimation is hereby slow have occurred in the place of business		
	Date of change		

Here enter the name of the firm. Here enter the name of the firm. Filing For Ki

(1) The firm has discontinued by costs (2) The firm has begun to carry on business (3) Signature of any partner of agent of the firm	FGReds 1277F NERSBOR (BLUSS 1983-1983) 127 F NERSBOR (BLUSS 1983-1983-1983) 127 F NERSBOR (BLUSS 1983-1983) 127 F NERSBOR (BLUSS 1983-
N.B.—Strike out item not required. FORM IV (See Section 62) Filing Fee Re. 1 Intimation of alteration in the name or permanent address of partner Presented to the Registrar of firms for filing by. Under Section 62 of the Indian Partnership Act, 1932, intimation is hereby given that the change specified below has occurred in the name or/and permanent address of partner in the firm. Name of partner Previous name (in full) New name (in full)	Station Date Signature of the incoming continuing or outgoing partner or of his specially authorised agent (2) The tirm has been dissolved with effect from the Station Date
Address of partner Previous address (in full) Station	N.B.—Strike out item not required FORM VI [See Section 63(2)] Filing Fee Re. 1 Notice of election by person admitted to the benefit of partnership on attaining majority Presented to the Registrar of Firms for filing by Under Section 63(2) of the Indian Partnership Act, 1932, notice is hereby given that
₹ the name of the firm.	1. Here enter the name of the firm 2. Here enter the name of the firm 3. Here enter the name of the firm 7. Here enter the name of the firm 8. Here enter the name of the firm 9. Here enter the name of the firm



Station.....

Dated.....

FORM E

(See Rule 13)

Receipt for fees